

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HIMALAYAN VEGEFRUIT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HIMALAYAN VEGEFRUIT LIMITED
2.	Date of incorporation of corporate debtor	06/09/1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134CHI993PLC013679
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: 1536, Sector- 33 D Chandigarh- 160033
6.	Insolvency commencement date in respect of corporate debtor	10.01.2023
7.	Estimated date of closure of insolvency resolution process	09.07.2023(180 th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Priya Bhushan Sharma IBBI/PA-001/IP-P00351/2017-2018/10652
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1299, Sector 15-B, Chandigarh, 160015 Email: bhushan.sharma@hotmail.com Mobile No.- 98780-29920
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sec-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: cirp.himalayan@gmail.com Mobile No.-77194-02001
11.	Last date for submission of claims	24.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Himalayan Vegefruit Limited on 10.01.2023.

The creditors of M/s Himalayan Vegefruit Limited are hereby called upon to submit their claims with proof on or before 24.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Date: 11.01.2023
Place: Chandigarh



Mr. Priya Bhushan Sharma
Reg. No. 1811/PA-001/IP-P00351/2017-2018/10652)
Insolvency Professional in the matter of
M/s Himalayan Industries Limited